

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT - IV

ITEM No. 119
IB- 216/(ND)/2020

IN THE MATTER OF:

Intec Capital Ltd.

Vs.

M/s Sarkun Socket Industries Pvt. Ltd

....**Applicant**

.....**Respondent**

Order under Section 7 of IBC.

Order delivered on 27.01.2021

Coram:

DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)

MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Applicant

: Mr. Sagar Bansal, Adv.

For the Respondent

: Mr. Abhijit Mittal, Adv.

Ms. Nandini Aishwarya, Adv.

ORDER

Learned Counsel for the Corporate Debtor states that due to Covid-19 infection suffered by the people in the Office, they could not appear on the previous date and the ex-parte order is passed on 10th December 2020. Learned Counsel further states that they have filed an application for setting aside ex-parte order alongwith reply which may be listed shortly. Learned Counsel for the applicant states that they have received the copy of the application alongwith reply. Let, the cost be paid within five days. Rejoinder, if any be filed within one week, with copy in advance to the other side.

List on 19.02.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (T)

Sd/-
DR. DEEPTI MUKESH
MEMBER (J)